

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1936
ANSWERED ON:22.11.2010
SOCIAL SECURITY TO CONSTRUCTION WORKERS
Bajwa Shri Partap Singh

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of legislated laws in existence which provide social security benefits to the building and construction workers;
- (b) whether there are any impediments in the implementation of these laws;
- (c) if so, the reasons therefor;
- (d) the number of State Governments which have constituted Welfare Boards under the Act;
- (e) if not, whether the Government has issued any directions to the State Governments and Union Territories for the setting up of Welfare Boards; and
- (f) the total amount collected so far and passed onto the State Welfare Boards in this regard?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) to (f): A statement is annexed.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (f) OF LOK SABHA UNSTARRED QUESTION NO. 1936 FOR 22.11.2010 BY SHRI PARTAP SINGH BAJWA REGARDING .SOCIAL SECURITY TO CONSTRUCTION WORKERS.

(a) to (c): The Government has enacted the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1956 and the Building and Other Construction Workers' Welfare Cess Act, 1996 with a view to regulating the employment and conditions of service of building and other construction workers and provide for their safety, health) and welfare measures etc. Under the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996, every State Government has to constitute a State Building and Other Construction Workers Welfare Board. The function of the Board include providing welfare and social security measure such as immediate assistance to a beneficiary in case of accident, payment of pension to the beneficiaries who have completed the age of 60 years, loan and advances for construction of a house, paying amount in connection with premia for Group Insurance Scheme etc.

(d): The main responsibility for implementing the acts lies with the respective State Government. As per the information received from the States/UTs, 31 State/UTs have constituted the Welfare Boards.

(e): The Central Government has issued directions to the concerned State Governments/UTs to setup the Welfare Board under Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996.

(f): Under the Building and Other Construction Workers' Welfare Cess Act, 1996, a cess @ 1% of the construction cost is collected by the State and given to the respective Welfare Boards for meeting the expenses on welfare of construction workers. As per information received from States/UTs total amount of cess collected upto 30.6.2010 is Rs.3251 Crore (approximate).